

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF DIGIZONE TECHNOLOGY
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Digizone Technology Private Limited
2.	Date of incorporation of corporate debtor	11-05-2012
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2012PTC230900
5.	Address of the registered office and principal office (if any) of corporate debtor	A-504, Pranay Vidya, Sky Build Village, Off Borsapada Road, Kandivali West, Mumbai Maharashtra- 400067
6.	Insolvency commencement date in respect of corporate debtor	26-08-2025
7.	Estimated date of closure of insolvency resolution process	22-02-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kailash T. Shah Reg. No.: IBBI/IPA-001/IP-P00267/2017 18/10511
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 505, 21st Century Business Center, Near World Trade Centre Ring Road, Surat, Gujarat -395002 E-mail ID: ipktshah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: 505, 21st Century Business Center, Near World Trade Centre Ring Road, Surat, Gujarat - 395002 E-mail ID: ipktshah@gmail.com
11.	Last date for submission of claims	09-09-2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads



Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **M/s. Digizone Technology Private Limited** on 26th August 2025.

The creditors of **M/s. Digizone Technology Private Limited**, are hereby called upon to submit their claims with proof **on or before 9th September, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29/08/2025

Place: Mumbai



IP Mr. Kailash T. Shah

Interim Resolution Professional of

M/s. Digizone Technology Private Limited

Reg. No. IBBI/IPA-001/IP-P00267/2017-18/10511

AFA Valid upto: 31/12/2025